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SLP(C)... 3739 OF 2004
ITEM No.8

Court No. 2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...(CC.3739/2004)

(From the judgement and order dated 30/09/2003 in SAN 7/22/95-3-IT
of The INCOME TAX SETTLEMENT COMMISSION, NEW DELHI)

KUMAR MAINI

Petitioner (s)

VERSUS

COMMNR. OF INCOME TAX, PUNJAB

Respondent (s)

With I.A. 1 (c/delay in filing SLP (With Office Report)

Date : 30/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. R.M. Mehta, Adv.
Mr. Simran Mehta, adv.
Ms. Shipra Ghose,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Printing dispensed with. The appeal shall be heard on the SLP paperback. Parties may file additional documents, if any, within six weeks. Original record shall be requisitioned.

Tag with SLP(C) Nos. 3796-3797/2004.

Issue notice on the prayer for grant of interim relief.

Until further orders recovery of interest levied by reference to Sections 234A, 234B and 234C of the Income Tax Act, 1961 shall remain stayed.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master